Regarding Question No. 269

MR. CHAIRMAN : Shri Tyagi. ext question.

SHRI O.P. TYAGI: Ouestion No. 269.

SHRI SARDAR AMJAD ALI : On a point of order.

MR. CHAIRMAN: 1 have called him. Your point of order has come too late. I have called the next question. Mr. Tyagi, have you put your question?

SHRI O. P. TYAGI: Yes, Sir. I have' put my question.

SHRI SARDAR AMJAD ALI : He has not put it, Sir.

MR. CHAIRMAN: No, please. Your point of order is too late. I have called the next question. Is it a point of order on this question. Then, yes.

SHRI SARDAR AMJAD ALI: Sir, my point of order is that questions are put in this House to elucidate information which is not known to the House or to the individual Members or to the country as such. Sir, this Maruti issue has time and again come up for discussion in this House as well as in the other House

SHRI JAGDISH PRASAD MATHUR : It will come again and again.

SHRI SARDAR AMJAD ALI: It is my submission to the Chair, not to you. At least have regard for my rights. My point is this. This question has been discussed both in this House as well as in the other House..

MR. CHAIRMAN : This particular question ?

SHRI SARDAR AMJAD ALI: Yes, and everything is known to all the Members of this House as well as to the country. Then what is the utility of putting this question? The entire country is fed up with this question. I believe this is a degradation on the art of certain Members of this House.

मारुति लिमिटेड में लगाई गई पूंजी
\*269. श्री ओउम् प्रकाश त्यागी:†
डा० भाई महावीर:
श्री जगदीश प्रसाद माथुर:
श्री प्रेम मनोहर:
श्री डाह्याभाई व० पटेल:

क्या विधि न्याय तथा कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे किः

श्री वीरेन्द्र कुमार सखलेचाः

- (क) मारुति लिमिटेड में 10 हजार रुपये अथवा इससे अधिक की पूजी लगाने वाले व्यक्तियों अथवा कंपनियों के नाम क्या है; और
- (ख) उनमें से कौन-कौन सी कंपनियां किन किन अन्य कंपनियों की अंग्रधारी हैं?

## 1[INVESTMENT IN MARUTI LIMITED

◆269. SHRI O . P. TYAGI : DR. BHA1 MAHAVIR : SHRI JAGDISH PRASAD

MATHUR: SHRI PREM MANOHAR: SHRI DHYABHAI V. PATEL: SHRI V. K. SAKHLECHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the names of the persons or companies as are shareholders of Rupees ten thousand or more in Maruti Limited; and
- (b) the names of such of these companies investing an amount of other companies together with the "names of those companies?]

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): (a) As on 25-1-73, there were 90 shareholders who had invested an amount of Rupees ten thousand or more in M/s. Maruti Ltd. Their names given in the statement annixed. Of those 28 are bodies corporate.

•fThe question was actually asked on the floor of the House by Shri O.P. Ty.igi. \*t ] English translation.

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(b) The information is being collected and will be laid on the Table of the House.

## STATEMENT

List of Shareholders holding an amount capital of Rs. 10,000 or more in Maruti Ltd.

- 1. M/s. Rainbow Refractories Pvt. Ltd.
- 2. M/s. Rainbow Steel Ltd.
- 3. Shri Purushottam Dass.
- 4. M/s. Bharat Steel Tubes Ltd.
- 5. M.S. Trade Links Pvt. Ltd.
- < 5. Shri Banwari Lall.
- 7. M/s. Madhusudan Ltd.
- 8. M/s. Hingir Rampur Coal Co. Ltd.
- 9. M/s. Uttar Pradesh Trading Co. Ltd.
- 10. M/s. East India Carpet Co. Ltd.
- 11. M/s. Darbhanga Marketing Co. Ltd.
- 12. M/s. Sudarsan Trading Co. Ltd.
- 13. M/s. Killick Slotted Angles Ltd.
- 14. M/s. Delhi Automobiles Pvt. Ltd.
- 15. Shri Narottam B. Javeri.
- 16. M/s. Filtrona India Ltd.
- 17. M/s. Automobile Products of India Ltd.
- 18. M/s. Saran Trading Co. Ltd.
- 19. Shri C. M. Jatia.
- 20. M/s. Eastern Electronics (Delhi) Ltd.
- 21. Shri Premabhai Magel Bhai Tandel.
- 22. Shri B. C. Jindal.
- 23. The Partners, Vinod Trading Co.
- 24. Shri Sawal Ram Shroff.
- 25. Shri Narsingh Prasad Shroff.
- 26. Shri Shree Krishan Bagla.
- 27. Shri Satya Narayan Bagla.
- 28. M/s. Champaran Marketing Co. Ltd.
- 29. M/s. Nirlon Synthetic Fibers & Chemical Ltd.
- 30. M/s. Universal Investment Trust Ltd.
- 31. M/s. Piramal Spg. & Wvg. Mills Ltd.
- 32. Shri Naresh Kumar Tulshan. 2-M166RSS/73

- 33. M/s. Garish Woollen Mills Pvt. Ltd.
- 34. Shri S. Zahir Ali Subzphosh.
- 35. Shri Sayed Jawad Ali Subzphosh.
- 36. Shri Syed Faud Ali Subzhposh.
- 37. Shri Syed Tehirali Subzphosh.
- 38. Smt. Parvati Jain.
- 39. Shri Ramesh Bhaskar Kale.
- 40. Smt. Shanta Devi Karwa.
- 41. Smt. Ajodhya Devi Karwa.
- 42. Shri Mahesh Kumar Tulshan.
- 43. M/s. Peeraj Agencies Pvt. Ltd.
- 44. Shri Ashok Kumar Sharma.
- 45. Shri Raj Kumar Sharma.
- 46. Shri Mahesh Kumar Sharma.
- 47. Shri Arun Kumar Sharma.
- 48. M/s. Mohan Goldwater Breweries Ltd.
- 49. M/s. National Cereals Products Ltd.
- 50. M/s. John Oakey & Mohan Ltd.
- 51. M/s. Rajdhani Films Pvt. Ltd.
- 52. Shri Jitendra Singh, jointly with Shri Virendra Kumar.
- 53. M/s. Delton Cable Industries Pvt. Ltd.
- 54. Shri D. N. Bhohra.
- 55. Shri O. P. Goyal.
- 56. Shri Sajan Kumar Jajodia.
- 57. Shri Shealinder Kaintal.
- 58. Shri Karanbir Singh Sandhu.
- 59. Shri Vidya Bhushan.
- 60. Smt. Santosh Jain.
- 61. Smt. Snehlata Jain.
- 62. Smt. Kanta Jain.
- 63. Master Sanjeev Jain.
- 64. Smt. Sudhershan Jain.
- 65. Shri Sobhraj.
- 66. Smt. Kanta Devi.
- 67. Smt. Mayawanti.
- 68. Shri Venaykumar M. Lohia.
- 69. Shri Dharam VirBatra.
- 70. Smt. Pramila R. Singhania.

- 71. Shri Araritlal Batra.
- 72. Smt. Mahesh Kumari,
- 73. M/s. Mohan Meakin Breweries Ltd.
- 74. Shri Bhim Sain.
- 75. Shri Prahladrai Agarwal.
- 76. Shri Bhagwandas.
- 77. Smt. Ratani Dinodia.
- 78. Shri Om Prakash Dinodia.
- 79. Shri S. V. Kukde.
- 80. Smt. Kusum Lohia.
- 81. Shri Narayan Pradsad Lohia.
- 82. Shri Vijay Kumar Lohia.
- 83. Smt. Nirmala Lohia.
- 84. Smt. Shyamala Panickar.
- 85. Smt. Sangeeta.
- 86. Adarsh Mahila Shiksha Pratistan.
- 87. Shri Ramesh Arora.
- 88. Goel Motors.
- 89. Shri Kushi Ram Agarwal.
- 90. Shri Lalchand Bafna.

## †[विधि, न्याय और कम्पनी कार्य मंत्रालय में उपमंत्री (श्री वेद ब्रत बरुआ): (क) 25-1-73 तक, जिन्होंने मैसर्स मारुती लिमिटेड में 10 हजार रुपये अथवा इससे अधिक की पूंजी लगाई थी, वे 90 अंगधारी थे। उनके नाम अनुलग्नक विवरण-पत्न में दिये जाते हैं। उनमें से 28 निकाय निगम हैं।

(ख) सूचना एकतित की जा रही है और सभा-पटल पर प्रस्तुत कर दी जायेगी।

## विवरण

मारुति लिमिटेड में 10,000 रुपए अथवा इससे अधिक पूंजी लगाने वाले अंशधारियों की सूची

- मैसर्स रेनवो रिप्रेक्टरीज प्रा० लि०
- 2. मैंसर्स रेनबो स्टील लि०
- †[ ] Hindi translation

- 3. श्री पुरुषोत्तम दास
- 4. मैसर्स भारत स्टील ट्यूब्स लि०
- 5. मेसर्स ट्रेड लिन्क्स प्रा० लि०
- 6. श्री बनवारी लाल
- 7. मैसर्स मधुसूदन लि०
- मैंसर्स हींजीर रामपुर कोल कं० लिल्
- 9. मैसर्स उत्तर प्रदेश देखिंग कं० लि०
- 10. सैसर्स ईस्ट इण्डिया कारपेट कं० लि०
- 11. मैसर्स दरभंगा मार्केटिंग कं० लि०
- 12. मैसर्स सुदर्शन ट्रेडिंग कं० लि०
- मैसर्स किलिक स्नोटेड एंजेल्स लि०
- 13. मैसर्स दिल्ली आटोमोबाइल्स प्रा० लि०
- श्री नरोत्तम बी० झवेरी
- 16. मैसर्स फिल्ट्रोना इण्डिया लि०
- 17. मैंसर्स आटोमोबाइल प्रोडेक्ट्स आफ इण्डिया लि०
- 18. मैसर्स सरण टेडिंग कं० लि०
- 19. श्री सी० एम० जटिया
- मैसर्स ईस्टर्न इलैक्ट्रोनिक्स (दिल्ली)
- 21. श्री प्रेमभाई मगेल भाई टंडल
- 22. श्री बी० सी० जिन्दल
- 23. दि पार्टनर्स, बिनोद ट्रेडिंग कम्पनी
- 24. श्री सावल राम शरुफ
- 25. श्री नरसिंह प्रसाद शरुफ
- 26. श्री श्रीकृष्ण वगला
- 27. श्री सत्य नारायण बगला
- 28. मैसर्स चम्पारन मार्केटिंग कं० लि०
- मैसर्स निरलोन स्निथेटिक फिब्रेस एण्ड केमिकल्स लि०
- मैसर्स यूनिवर्सल इन्बैस्टमेंट दृस्ट लि॰

- 31. मैसर्स पीरामल स्पीनिंग एण्ड वेविंग मिल्स लि०
- 32. श्री नरेश कुमार तुल्सायन
- 33. मैसर्स गरीश बुलन मिल्स प्रा० लिं०
- 34. श्री एस० जहीर अली सब्जफोश
- 35. श्री जावद अली सब्जकोश
- 36. श्री सैयद फौद अली सब्जफोश
- 37. श्री सैयद तहीर अली सब्जफोश
- 38. श्रीमती पार्वती जैन
- 39. श्री रमेश भास्कर काले
- 40. श्रीमती शान्ता देवी कार्वा
- 41. श्रीमती अयोध्या देवी कार्वा
- 42. श्री महेश कुमार तुल्सायिन
- 43. मेसर्स पीराज एजेन्सीज प्रा० लि०
- 44. थी अशोक कुमार शर्मा
- 45. श्री राज कुमार शर्मा
- 46. श्री महेश कुमार शर्मा
- 47. श्री अरुण कुमार शर्मा
- 48. मैंसर्स मोहन गोल्डवाटर बेवरीज लि०
- 49. मैसर्स नेशनल सीरीयल्स प्राहेक्ट्स लि०
- 50. मैससं जान आके एण्ड मोहन लि०
- 51. मैसर्स राजधानी फिल्म्स प्रा० लि०
- 52. श्री जीतेन्द्र सिंह, श्री वीरेन्द्र कुमार के साथ संयक्त
- 53. मैसर्स डेल्टन केबल इण्डस्ट्रीज प्रा० लि०
- 54. श्री डी० एन० भोरा
- 55. श्री ओ० पी० गोयल
- 56. श्री सज्जन कुमार जाजोडिया
- 57. श्री शीलेन्द्र केन्तल
- 58. श्री करणवीर सिंह संघ्

- 59. श्री विद्याभूषण
- 60. श्रीमती सन्तोष जैन
- 61. श्रीमती स्नेहलता जैन
- 62. श्रीमती कान्ता जैन
- 63. मास्टर संजीव जैन
- 64. श्रीमती सुदर्शन जैन
- 65. श्री शोभ राज
- 66. श्रीमती कान्ता देवी
- 67. श्रीमती मायावन्ती
- 68, श्री विनय कुमार एम० लोहिया
- 69. श्री धर्मवीर बवा
- 70. श्रीमनी प्रेमिला आर० संघानिया
- 71. श्री अमृत लाल बन्ना
- 72. श्रीमती महेश कूमारी
- 73. मैं० मोहन मैकिन ब्रेवरीज लि०
- 74. श्री भीम सैन
- 75 श्री प्रहलाद राय अग्रवाल
- 76. श्री भगवान दास
- 77. श्रीमती रतनी दीनोदिया
- 78. श्री ओम प्रकाश दीनोदिया
- 79. श्री एस० वी० क्वडे
- 80. श्रीमती कुसुम लोहिया
- 81. श्री नारायण प्रसाद लोहिया
- 82. श्री विजय कुमार लोहिया
- 83. श्रीमती निर्मला लोहिया
- 84. श्रीमती श्यामला पानीकर
- 85. श्रीमती संगीता
- 86. आदर्श महिला प्रतिष्ठान
- 87. श्री रमेण आरोडा
- 88. गोयल मोटर्स
- 89. श्री कृशी राम अग्रवाल
- 90. श्री लाल चंद त्राकना।]

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उठाया है, लाइसेंस लिये हैं, अपने एरियर्स

माफ़ कराये हैं? क्या आप के पास इस प्रकार

के आंकड़े हैं जिन कंपनियों के नाम से शेयर

लिये हैं उन के ऊपर इन्कम टैक्स एरियर्स

कितने हैं और शेयर्स लेने के बाद आप ने इन

कंपनियों के नाम से कितने लाइसेंस ईश्य

किये, क्या आप यह बता सकेंगे?

SHRI BEDABRATA BARUA: So far as this question is concerned, it is a simple question about share holding of the companies. When a particular question is raised about income tax arrears of a particular company, certainly notice has to be given for that type of question. I cannot give reply to every question.

श्री ओउम् प्रकाश त्यागी: मैंने पूछा कि जिन कम्पनियों के नाम है, आपके पास रिकार्ड है....

SHRI BEDABRATA BARUA: These details are with the Finance Ministry.

MR. CHAIRMAN: This Ministry cannot say.

श्री ओउम् प्रकाश त्यागी: अध्यक्ष महोदय, शेयरहौल्डर्स ने जब से लिए हैं उनमें से कितनी कम्पनियों को हरियाणा सरकार और केन्द्रीय सरकार ने कितने लाइसेंस इश्रू किए (Interruption) श्री सभापति: त्यागी जी ऐसा सवाल पूछिए जो इससे एराइज होता हो और जिसका वे जवाब दे सकें।

श्री मान सिंह बर्मा: अध्यक्ष महोदय मैं जानता हूं कि जब यह प्रश्न आता है तो ये सब लोग क्यों बोलने लगते हैं, क्या यह मारुति कम्पनी सरकार की तरफ से चल रही है

 $\mbox{MR. CHAIRMAN}$  : I have  $\mbox{ not called you.}$ 

श्री ओउम् प्रकाश त्यागीः इसमें 13 नम्बर पर मैसर्स किलिक स्लोटेड एंगिल्स लिमिटेड है, क्या यह सेठ कापड़िया से सम्बन्धित कम्पनी है और नेशनल रेयन कारपोरेशन जो उनके अधिकार में है उसमें 11 डाइरेक्टर्स की जगह वे 18 डाइरेक्टर बना रहे हैं? क्या यह सच है कि इसके एवज में उनको इस प्रकार की रियायत दी जा रही है?

SHRI BEDABRATA BARUA: No rights are given. This type of allegation is not fair. It is simply a company. It has made investment and the company is offered shares by certain people and these shares are purchased by this company. This is all that I know at present. All the information that I have is that this is one of the companies which has purchased shares.

श्री ओउम् प्रकाश त्यागी: इससे ही सम्बन्धित कापड़िया प्रोजैक्टस हैं। नेशनल रेयन कारपोरेशन में 11 की जगह 18 डाईरेक्टर नियुक्त किए गए हैं और सरकार मौन धारण किए बैठी है।

DR. BHAI MAHAVIR: May I know if it is not a fact that many of these shareholders have made these investments in voilation of various provisions of the Companies Act? In particular M/s Filtrona India Ltd. have made an investment which exceeds the permissible limit under the provisions of the Companies Act? If the Government is aware of that, I would like to know what action has been taken against that company for this violation, and, if no

Maruti Ltd.?

action has been taken, is it because of what my colleague was mentioning, of some sort of business collusion between the Kapadias and the Maruti Ltd. since Mr. Sudhir Kapadia happens to be a director of the

SHRI BEDABRATA BARTJA: In reply to another question in this House the Minister for Company Affairs said that M/s Filtrona India Ltd made an investment of 24000 equity shares of Rs. 10 each in Maruti Ltd. At the time of making investment, the subscribed capital of Maruti Ltd. was 2.00,070 equity shares of Rs. 10 each and thus Filtrona India Ltd. contravened the provisions of section 373 of the Companies Act of 1956 by subscribing more than 10 per cent of the shares in the subscribed capital of the company. This contravention continued till 1-3-1972 when Maruti Ltd. issued 46000 equity shares of Rs. 10 each and the investment of M/s Filtrona India Ltd. came within the limits of 10 per cent which is required under section 372 of the Companies Act. There is no contravention here.

DR. BHAI MAHAVIR: Sir, you will appreciate and he has admitted that there has been a contravention...

SHRI BEDABRATA BARUA: Sir. I will add a little in regard to the other point. So far as this company is concerned, there is no voilat on of the provisions of the Companies Act under Section 372. Section 372 requires that any company investing in another company will have to conform to certain standards like investing not more than 10 per cent of the shares of that company. The liability, the onus, is on that company and not of this company -

MR. CHAIRMAN: Mr. Minister, he is asking whether that company has violated the provisions.

SHRI BEDABRATA BARUA: I have replied already in the Rajya Sabha earlier and we have no other knowledge of other companies voilating this provision. On a preliminary inquiry we have found that no other company has voilated the ceiling of 10 per cent investment.

MR. CHAIRMAN: Did you take any action against that company?

SHRI BEDABRATA BARUA: This was a temporary violation and we have not taken any action.

to Questions

DR. BHAI MAHAVIR: Why not? Does the company law permit of the rules being waived in the case of "suitable" persons, ^"persons who have a suitable social philosophy?

SHRI BEDABRATA BARUA: We have to go into the merits of each case. In this particular case, we have asked for an explanation, an explanation was given and we have accepted that explanation.... (Interruptions) Fresh issue was made every few months. They were framing issues. At some point of time it was found that they exceeded the limit and it got corrected on account of the fresh issue.

DR. BHAI MAHAVIR: Do you usually waive those rules, or, was it done in this partcularly case only? Mr. Chairman, Sir, if they have waived the rules, is it usually done or was it done only in this case?

MR. CHAIRMAN: An explanation was given and it was accepted, and the position was corrected. That is the answer. (Interruptions)

DR. BHAI MAHAVIR: Sir, there are too many persons answering on that side. It is difficult to know who the Minsiter is.

श्री जगदीश प्रसाद माथुर : क्या यह सही है कि यह जो 48 पर मैं मोहन गोल्ड-वाटर बेवरीज लि० है और 73 पर मै० मोहन मेकिन ब्रेवरीज लि० है, ये अपने सदन के भतपूर्व सदस्य श्री मोहन से सम्बन्धित श्रे और क्या यह सही है कि श्री मोहन की मृत्य के पूर्व श्री मोहन और श्री संजय गांधी का परस्पर झगडा हो गया था शेयर्स के बारे में और श्री मोहन अपने शेयर्स विदड़ा करना चाहते थे। इस नाते से क्या ...

SHRI SITARAM KESRI: What is the connection?

श्री जगदीश प्रसाद माथरः आप सुनिये। आप तो जबरदस्ती करते हैं। कम्पनीज 43

डिपार्टमेंट के पास क्या इसकी इंफार्मेशन है। क्या यह भी सही है कि श्री मोहन के सारे फाइनेंसेज जो देखते थे श्री कैफी, उनकी भी मत्यु श्री मोहन की मृत्यु के सात दिन बाद हो गई। तो कम्पनी ला डिपार्टमेंट के पास या इस मारुति लि० के पास कोई अपने शेयर्स विद्डा करने की दृष्टि से कोई जानकारी है। दूसरे इसके साथ.

श्री सभापति: एक ही पुछिये।

श्री जगदीश प्रसाद मायुर: कम्पनी ला की इतनी बड़ी लिस्ट है।

श्री कमल नाय झा; आन ए प्वाइंट आफ आईर, सर। मेरा प्वाइंट आफ आईर यह है कि कौंसिल में जिस रूल से गवर्न होता है हमारा यह क्वेश्चन उसी रूल से गवर्न होना चाहिये हमारा यह सप्लीमेंटरी/रूल 47 वहत साफ कहता है:

"It shall not contain arguments, inferences, ironical expressions, imputations, epithets or defamatory statements;"

यहां डिफेमेट्री स्टेटमेंट भी देते हैं, आइरानिकल जोक्स भी करते हैं। इसलिए सभापित जी, हम आप की रूलिंग चाहते हैं। अगर क्वेश्चन करने में यह प्रतिबन्ध है तो सप्लीमेंट्री पर भी आप को प्रतिबन्ध लागू करना चाहिये। इस लिए हम आप की रूलिंग चाहते हैं।

श्री सभापति: इस रूल को समझते हुये दुवारा सवाल संक्षेप में कर डालिये।

श्री जगदीश प्रसाद माथुर: क्या ये 48 और 73 अपने सदन के भूतपूर्व सदस्य श्री मोहन से सम्बन्धित थे और इनके कितने शेयर्स मारुति लि० में हैं। क्या यह सही है कि अपनी मृत्यु के कुछ दिन पूर्व श्री मोहन अपने शेयर्स वापस लेना चाहते थे और उनका विवाद उत्पन्न हुआ।

श्री सभापतिः अब यह विवाद आप ले आये। श्री जगदीश प्रसाद मायुर: उनके पास इन्फार्मेशन नहीं है तो बता दें कि नहीं हैं। अच्छा, "मैं विवाद" शब्द वापस ले लेता हूं।

श्री सभापति: आप सवाल पुछिये।

श्री जगदीश प्रसाद माथुर: मैं जानना चाहता हूं कि कितने शेयमं थे और मृत्यु के पहले शेयमं वापस लेने की उन्होंने कोई कार्य-वाही की थी। क्या यह भी सही है कि श्री मोहन के सारे एकाउन्ट्स देखने वाले कैंफी की भी मृत्यु श्री मोहन की मृत्यु के साथ-साथ हो गई थी।

SHRI BEDABRATA BARUA: It is not a fact that Mohan Meakin group holds a large share of the company. Its shares may not exceed 6 per cent of the total paid-up capital. It is a fact that those companies belong to Mohan Meakin group of companies. Regarding other matters whether somebody thought or intended to withdraw the shares, I do not think the Ministry of Company Affairs is concerned with that. It is not a Government company. It is a public Limited company and we have got the balance-sheet of that company and we do not keep this type of information.

श्री श्याम लाल गुप्त: श्री संजय गांधी का नाम इसमें नहीं है। क्या उनके शेयसं 10 हजार से कमती हैं और अगर कमती हैं तो क्या कुछ ऐसे भी नवयुवक हैं जिन को इतनी बड़ी कम्पनी चलाने का मौका विना रुपये के मिल सकता है।

SHRI BEDABRATA BARUA: It is true that Shri Sanjay Gandhi holds only 10 shares of this company of Rs. 100/-. This type of things happens in companies, particularly in better managed companies where the Managing Director is not appointed for his share-holding but is taken for his professional competence.

MR. CHAIRMAN: The last question. Shri Thakur. The Question Hour is over.